

Para Military Training on communal lines in States

7144. SHRI M. V. CHANDRASHEKHARA MURTHY:
SHRI P. M. SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have asked the States to discourage para military training on communal lines in the States;

(b) if so, how many States have been imparting the training;

(c) whether the Minorities Commission has also recommended the same;

(d) how many States have so far implemented the suggestion; and

(e) how many States have agreed to legislate on this subject?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) to (c). A statement is enclosed.

(d) and (e). Information is being collected and will be laid on the Table of the House.

Statement

While discussing the question of protection of life and property of the minority communities the Minorities Commission have indicated that they propose to investigate the root causes of communal disturbances and to suggest effective measures for controlling and preventing such disturbances. Meanwhile, two immediate steps have suggested themselves to the Commission, viz. "(1) The discouragement of para-military training on a communal basis and (2) replacement in schools and colleges of text books which tend to instil in young minds feelings of animosity between communities, by text books which encourage feelings of equality and brotherhood between the members of all communities".

2. So far as the first point is concerned, the Government of Uttar Pradesh had issued directions that no drill, exercise, rally or demonstration (with or without the aid of any arms or weapon, including lathi) shall be held or organised by any person, association, institution, party or organisation such as RSS, on or upon any Government premises or place of public resort except with the previous sanction of the officer or person for the time being lawfully exercising control over such premises or place. The term "place of public resort" including any premises playground, Hall or other open land or building where public has ordinarily access whether on payment or otherwise.

The Government of Kerala have also amended their Police Act, 1960, whereby the District Magistrate may, whenever he considered it necessary so to do for the preservation of public peace or public safety or for the maintenance of public order, by public notice or by order, directed to individuals, prohibit, in any area within his jurisdiction, the holding of, or taking part in, any mass drill or mass training with arms or the carrying of arms in any procession. These orders would remain in force for three months extendable to six months. The term "arms" means any type of offensive weapon and includes lathis, danda and stick.

Section 7 of the Assam Maintenance of Public Order Act provides that the State Government may in the interest of public prohibit, or impose such conditions as may be necessary on the holding of camps or performance of drill or parade with or without arms or any article weapons or implements capable of being used as arms by any class of persons or organisations whose activities are in the opinion of the State Government subversive of law and order. The section further provides that any contravention of an order made under this section shall be punishable with imprisonment which may extend to two years, or with fine, or with both.

The Government of India have advised all other State Governments to consider either amending their respective Police Acts on the line of the Kerala amendment or incorporating a provision analogous to that of section 7 of the Assam Maintenance of Public Order Act, in the Public Security Acts, if any, or issuing instructions on the lines of those issued by the Government of Uttar Pradesh for banning the holding of R.S.S.s Shakhnas in public places and in the premises of educational institutions run/aided by the Government or local bodies. The State Governments have also been requested to ensure that the provisions of the amending enactments or of the instructions issued by the State Governments are effectively implemented. The reaction of the State Governments is awaited.

3. As regards the second point, it is already under active consideration of the Ministry of Education who are concerned with it.

4. Some time back the Minorities Commission had suggested some amendments in law so as to prohibit the holding of drills on communal basis. This suggestion is also under consideration in consultation with the Ministry of Law.

Demonstration at Najafgarh Police Station, Delhi

7145. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the people of Najafgarh Block (Delhi) including Harijans held a demonstration in front of Najafgarh Police Thana;

(b) whether the demonstration was organised by 'Grameen Sramjeevi Union' demanding arrest of persons involved in physical attack on the President of the Union; and

(c) if so, the steps being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Yes, Sir.

(c) On receipt of the medical report to the effect that the injuries sustained were grievous in nature, a case FIR No. 291 dated 22-7-1980 u/s 325 IPC Police Station Najafgarh has been registered and the accused persons arrested. The case will be put in court on finalisation of the investigations.

Capacity of GLS Lamps and other Electrical Goods

7146. DR. A. U. AZMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the licensed capacity for production of GLS lamps and other electrical goods has been increased in respect to erstwhile Philips India Limited now renamed as Peeco Electronics & Electricals Ltd;

(b) if so, the reasons therefor and facts thereof;

(c) whether it is also a fact that the same company has resorted to higher rates of production than its licenced capacity; and

(d) if so, the action proposed to be taken against the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). M/s. Philips India Ltd., now renamed M/s. Peeco Electronics and Electricals Ltd., were licensed for the manufacture of GLS lamps and fluorescent tubes for capacity of 8 million nos. and 1.5 million nos. per annum respectively at their factory at Kalwa, Thana (Maharashtra). In August, 1975 the company applied for endorsement of their industrial licences for the capacity of 24.0 million nos. for GLS lamps and 4.5 million nos. for fluorescent tubes on the basis of maximum utilisation of plant and